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The Gazette of Puducherry

PART - II

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No. } 33 Poudouchéry	Jeudi	5		Juillet	2018
No. } Puducherry	Thursday	5th		July	2018
(14 Asadha 1940)					

GOVERNMENT OF PUDUCHERRY
LEGISLATIVE ASSEMBLY

No. 104/LAS/Budget Session-June/2018/Bill.

Puducherry, the 3rd July 2018.

Under rule 140 of Rules of Procedure and Conduct of Business of the Puducherry Legislative Assembly, the following Bill, viz.,

The Salary, Allowances and Pension of Members of the Legislative Assembly (Puducherry) Amendment Bill, 2018 (Bill No. 5 of 2018).

which was introduced and passed in the Legislative Assembly on 3rd July, 2018 is published for general information.

THE SALARY, ALLOWANCES AND PENSION OF
MEMBERS OF THE LEGISLATIVE ASSEMBLY
(PUDUCHERRY) AMENDMENT BILL, 2018

(Bill No. 5 of 2018)

A

BILL

**further to amend the Salary, Allowances and Pension
of Members of the Legislative Assembly
(Puducherry) Act, 1964.**

BE it enacted by the Legislative Assembly of
Puducherry in the Sixty-ninth Year of the Republic
of India as follows :—

Short title and
commencement.

1. (1) This Act may be called the Salary,
Allowances and Pension of Members of the Legislative
Assembly (Puducherry) Amendment Act, 2018.

(2) It shall come into force at once.

Amendment
of section 10.

2. In the Salary, Allowances and Pension of
Members of the Legislative Assembly (Puducherry)
Act, 1964, in section 10, in sub-section (1), for the
words “Rupees ten thousand per mensem”, the words
‘Rupees twenty-five thousand per mensem’ shall be
substituted.

Act
No.16
of
1964.

STATEMENT OF OBJECTS AND REASONS

The Salary, Allowances and Pension of Members of the Legislative Assembly (Puducherry) Act, 1964 was enacted by Act No. 16 of 1964, to provide Salary, Allowances and Pension of Members of the Puducherry Legislative Assembly.

2. The Salary, Allowances and Pension of Members of the Legislative Assembly (Puducherry) Act, 1964 have not been amended after the year 2010. The Ex-Members in the adjoining States of Karnataka are getting higher pension compared to the Ex-Members in Puducherry. Also by way of implementation of recommendations of the Seventh Pay Commission, the Salaries and Allowances of the Officers have also been increased. Cost of living is increasing day-to-day, in order to offset the increasing cost of living and to enable the Ex-MLAs to have a decent life style befitting their status in society, it is proposed to enhance the pension of Ex-Members of Puducherry Legislative Assembly in this Union Territory from ₹ 10,000 per month to ₹ 25,000 per month on par with Karnataka State, with immediate effect.

3. For the above purpose, it is proposed to amend sub-section (1) of section 10 of the Salary, Allowances and Pension of Members of the Legislative Assembly (Puducherry) Act, 1964 so as to increase the pension to the Ex-Members of the Puducherry Legislative Assembly.

4. For the above purpose, a Bill titled as “The Salary, Allowances and Pension of Members of the Legislative Assembly (Puducherry) Amendment Bill, 2018” is proposed to be enacted.

5. The Bill seeks to achieve above objects

V. NARAYANASAMY,
Chief Minister.

FINANCIAL MEMORANDUM

The proposed provision for increasing the pension of Ex-Members of this Union Territory would involve the recurring annual expenditure of ₹ 1,89,90,000 (Rupees one crore eighty-nine lakhs and ninety thousand only) approximately from the Consolidated Fund. The provisions of the Bill do not involve any other recurring or non-recurring expenditure.

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